

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 296(ND) 2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

NAME OF THE COMPANY: Sahaj e-Village Ltd. Vs. M/s CSE e-Governance
Service India Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : Mr. Anna Malhotra, Advocate

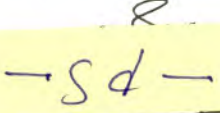
For the Respondent (s) : Mr. Sudhanshu Batra, Sr. Advocate
Mr. Tanuj Khurana, Advocate
Mr. Saurabh Gupta, Advocate
Mr. Aditya Mishra, Advocate
Mr. Himanshu Dawra, C.S.

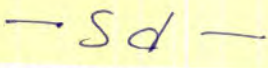
ORDER

Reply has been filed by the Respondents. Ld. Sr. Counsel for the Respondent submits that this petition is not maintainable.

The case is listed for hearing today. Before commencing with the arguments, Ld. Counsel for the Petitioner, Ms. Ana Malhotra, states that she has instructions to withdraw the petition, but prays for liberty to file a fresh petition on the same cause of action.

Dismissed as withdrawn. Liberty Granted.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Lekh Raj Singh)